

Shri H. N. Mukerjee: Do I take it, Sir, that you do not reconsider your decision?

Mr. Speaker: No, no.

Shri H. N. Mukerjee: In that case, would you permit me to make a statement?

Mr. Speaker: No statement.

Shri H. N. Mukerjee: If in a matter like this which has so deeply agitated us, your ruling is that Parliament cannot give a little of its time to a discussion of this matter, and if this kind of rigid law of the Medes and the Persians is going to be followed in Parliament, then, I am afraid, we cannot remain in this House...

Mr. Speaker: Order order.

Shri H. N. Mukerjee: We abstain from today's proceedings.

Mr. Speaker: He can act as he likes. *(Interruptions.)*

BARSI LIGHT RAILWAY COMPANY (TRANSFERRED LIABILITIES) BILL

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to move for leave to introduce a Bill to impose upon the Barsi Light Railway Company, Limited, an obligation to make certain payments to the Central Government.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to impose upon the Barsi Light Railway Company, Limited, an obligation to make certain payments to the Central Government."

The motion was adopted.

Shri Alagesan: I introduce the Bill.

MOTION ON ADDRESS BY THE PRESIDENT

Mr. Speaker: Now, we will take up the debate on the President's address.

Before I call upon Shri Govind Hari Deshpande to move his Motion of thanks to the President, I would announce that under Rule 21, I fix that the time limit for speeches shall be ordinarily 15 minutes and not more, with the exception of Leaders of various Groups, and the hon. Prime Minister for whom 30 minutes or more will be allowed if necessary to reply to the debate on behalf of the Government.

Dr. Lanka Sundaram (Visakha-patnam): May I draw your attention to a point, Sir? I thought it was agreed in your Chamber yesterday that the debate will be for three days, and not for two days?

Mr. Speaker: Yes; it will be for three days and not for two days. The third day will be Monday; on Friday we have Private Members' Business.

Shri G. H. Deshpande (Nasik-Central): Sir, I rise with great pleasure to move the Motion of Thanks in the following terms: I beg to move:

"That the Members of the House of the People assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 15th February, 1954."

This opportunity, I do think, is a great honour to the constituency which I represent. Yesterday, while preparing myself for this debate, I tried to go through certain speeches delivered on such occasions in the British House of Commons, and I came across one very funny incident. It was in the year 1837 that Queen Victoria had delivered her address and when the motion of thanks was being discussed in the House of Commons, it was all right with the mover, but when the turn of the

*Introduced with the recommendation of the President.